

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 33 OF 2018 &**  
**IA NOS. 173 & 1405 OF 2018**

**Dated:** 4<sup>th</sup> October, 2018

**Present:** Hon'ble Mr. Justice N.K. Patil, Judicial Member  
Hon'ble Mr. S.D. Dubey, Technical Member

**In the matter of:**

**Odisha Power Transmission Ltd. (OPTCL)**

.... **Appellant(s)**

**Vs.**

**Power Grid Corporation of India Ltd. & Ors.**

.... **Respondent(s)**

Counsel for the Appellant(s) : Mr. R.K. Mehta  
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Deep Rao for R-1

**ORDER**

*(IA NO. 1405 OF 2018 – Delay in filing Rejoinder)*

In this application, the Appellant has prayed that delay of 32 days in filing rejoinder may be condoned. We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinder. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinder is condoned and rejoinder is taken on record. Application is disposed of.

**APPEAL NO. 33 OF 2018 &**  
**IA NO. 173 OF 2018**

Learned counsel appearing for both the parties submitted that, pleadings are completed in this matted and the matter may kindly be posted for hearing.

Submissions made by the learned counsel appearing for the both the sides, as stated supra, are placed on record.

List this matter for hearing on **31.01.2019**, as requested and agreed by learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**

vt/pk

**(Justice N.K. Patil)**  
**Judicial Member**